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Title: Papers laid on the Table of the House by Ministers/members.

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table a copy of the each of the following Papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Richardson and Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4852/15/11)

(2) Memorandum of Understanding between the Triveni Structural Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4853/15/11)

(3) Memorandum of Understanding between the Tungabhadra Steel Products Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4854/15/11)

(4) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4855/15/11)

(5) Memorandum of Understanding between the Bridge and Roof Company (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4856/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): On behalf of Shri Salman Khursheed, I beg to lay on the Table:-

(1) A copy of the 47th Report (Hindi and English versions) of the Commissioner for Linguistic Minorities, Ministry of Minority Affairs, for the period from July, 2008 to June, 2010 under article 350(B) of the Constitution.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2011-2012.

(Placed in Library, See No. LT 4857/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): On behalf of Shri Paban Singh Ghatowar, I beg to lay on the Table to lay on the Table a copy each of the

following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Thirteenth Fourteenth and Fifteenth Lok Sabha :-

TENTH LOK SABHA

1. Statement No. XXIX Fifteenth Session, 1995

(Placed in Library, See No. LT 4858/15/11)

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ELEVENTH LOK SABHA

2. Statement No. XL Third Session, 1996

(Placed in Library, See No. LT 4859/15/11)

3. Statement No. XLI Fourth Session, 1997

(Placed in Library, See No. LT 4860/15/11)

THIRTEENTH LOK SABHA

4. Statement No. XXXV Seventh Session, 2001

(Placed in Library, See No. LT 4861/15/11)

5. Statement No. XXXI Eleventh Session, 2002

(Placed in Library, See No. LT 4862/15/11)

6. Statement No. XXIX Fourteenth Session, 2003

(Placed in Library, See No. LT 4863/15/11)

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FOURTEENTH LOK SABHA

7. Statement No. XXVI Second Session, 2004

(Placed in Library, See No. LT 4864/15/11)

8. Statement No. XXIV Third Session, 2004

(Placed in Library, See No. LT 4865/15/11)

9. Statement No. XXV Fourth Session, 2005

(Placed in Library, See No. LT 4866/15/11)

10. Statement No. XXII Fifth Session, 2005

(Placed in Library, See No. LT 4867/15/11)

11. Statement No. XXI Sixth Session, 2005

(Placed in Library, See No. LT 4868/15/11)

12. Statement No. XXI Seventh Session, 2006
(Placed in Library, See No. LT 4869/15/11)
13. Statement No. XVIII Eighth Session, 2006
(Placed in Library, See No. LT 4870/15/11)
14. Statement No. XVIII Ninth Session, 2006
(Placed in Library, See No. LT 4871/15/11)
15. Statement No. XVII Tenth Session, 2007
(Placed in Library, See No. LT 4872/15/11)
16. Statement No. XV Eleventh Session, 2007
(Placed in Library, See No. LT 4873/15/11)
17. Statement No. XIV Twelfth Session, 2007
(Placed in Library, See No. LT 4874/15/11)
18. Statement No. XII Thirteenth Session, 2008
(Placed in Library, See No. LT 4875/15/11)
19. Statement No. X Fourteenth Session, 2008
(Placed in Library, See No. LT 4876/15/11)
20. Statement No. IX Fifteenth Session, 2009
(Placed in Library, See No. LT 4877/15/11)

FIFTEENTH LOK SABHA

21. Statement No. VIII Second Session, 2009
(Placed in Library, See No. LT 4878/15/11)
22. Statement No. VI Third Session, 2009
(Placed in Library, See No. LT 4879/15/11)
23. Statement No. VI Fourth Session, 2010
(Placed in Library, See No. LT 4880/15/11)
24. Statement No. III Fifth Session, 2010
(Placed in Library, See No. LT 4881/15/11)
25. Statement No. II Sixth Session, 2010
(Placed in Library, See No. LT 4882/15/11)
26. Statement No. I Seventh Session, 2011
(Placed in Library, See No. LT 4883/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table a copy of the Railways (Punitive Charges for overloading of wagon) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 595(E) in Gazette of India dated the 1st August, 2011 under Section 199 of the Railways Act, 1989.

(Placed in Library, See No. LT 4884/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.

(Placed in Library, See No. LT 4885/15/11)

- (2) A copy of the Notification S.O. 567(E) (Hindi and English versions) published in Gazette of India dated the 15th March, 2011, making certain amendments in the Notification No. S.O. 789(E) dated 20th March, 2009 issued under sub-section (1) of Section 22A of the Chartered Accountants Act, 1949.

(Placed in Library, See No. LT 4886/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Cost and Works Accountants Act, 1959:-

- (i) Notification No. EL-2011/16 published in Gazette of India dated the 24th March, 2011, containing corrigendum to the Notification No. EL-2011/1 to EL-2011/9 (in English version only) dated 3rd March, 2011.

(Placed in Library, See No. LT 4887/15/11)

- (ii) Notification No. EL-2011/25 published in Gazette of India dated the 25th May, 2011, regarding election to the Council and the Regional Council, 2011-extension of last date and time for receipt by post of Ballot Papers back from Voters.

- (iii) Notification No. EL-2011/26 published in Gazette of India dated the 14th June, 2011, regarding Members declared elected to the Eighteenth Council of the Institute of Cost and Works Accountants of India for the term 2011-2015.

- (iv) Notification No. EL-2011/27 published in Gazette of India dated the 14th June, 2011, regarding Members declared elected to the four Regional Councils of the Institute of Cost and Works Accountants of India for the term 2011-2015.

(Placed in Library, See No. LT 4888/15/11)

- (4) A copy of the Chartered Accountants (Election to the Council) (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 110(E) in Gazette of India dated the 25th February, 2011, under Section 30B of the Chartered Accountants Act, 1949 together with a corrigendum thereto published in Notification No. G.S.R. 372(E) dated the 10th May, 2011.

- (5) A copy of the Company Secretaries (Election to the Council) (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 111(E) in Gazette of India dated the 25th February, 2011, under Section 40 of the Company Secretaries Act, 1980 together with a corrigendum thereto published in Notification No. G.S.R. 373(E)

dated 10th May, 2011.

- (6) A copy of Cost and Works Accountants (Election to the Council) (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 112(E) in Gazette of India dated the 25th February, 2011, under Section 40 of the Cost and Works Accountants Act, 1959 together with a corrigendum thereto published in Notification No. G.S.R. 196(E) dated 8th March, 2011.

(Placed in Library, See No. LT 4889/15/11)

- (7) A copy each of the following Notifications (Hindi and English versions) under Section 642 of the Companies Act, 1956:-

- (i) The Companies (Cost Accounting Records) Rules, 2011 published in Notification No. G.S.R. 429(E) in Gazette of India dated the 3rd June, 2011.
- (ii) The Companies (Cost Audit Report) Rules, 2011 published in Notification No. G.S.R. 430(E) in Gazette of India dated the 3rd June, 2011.

(Placed in Library, See No. LT 4890/15/11)

- (8) A copy of the Report (Hindi and English versions) of the Independent Inquiry Committee on MHN Platform Fire on 27th July 2005 (Volume I and II) along with Action Taken Report thereon.

(Placed in Library, See No. LT 4891/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND
MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI
VINCENT H. PALA): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4892/15/11)